

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No. C/70736/2017-CU[DB]

(Arising out of Order-in-Appeal No. NOI-EXCUS-002-APPL-782-17-18 dated 10/08/2017 passed by Commissioner (Appeals), Customs & Central Tax, Noida)

M/s Goodluck Traders

Appellant

Vs.

CC, ICD Dadri

Respondent

Appearance:

Shri Rajesh Chhibber (Advocate)
Shri Shiv Pratap Singh (Dy. Commr.) AR

for Appellant
for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 07/12/2018
Date of Decision : 07/12/2018

FINAL ORDER NO. - **72791/2018**

Per: Archana Wadhwa

Learned advocate appearing for the appellant seeks to withdraw the present appeal. No objection by learned A.R. for the Revenue. Accordingly, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in Court)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Lks